

(11)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

17.09.2008

CP 30/2007 (OA No. 282/2007) with MA 216/2008

Mr. Shailendra Shrivastava, Counsel for applicant.  
None present for respondents.

Learned counsel for the applicant submits that he does not want to press this Contempt Petition at this stage.

In view of what has been stated above, the Contempt Petition has become infructuous and is accordingly disposed of. Notices issued to the respondents are hereby discharged.

In view of the order passed in the Contempt Petition, no order is required to be passed in MA No. 216/2008, which is also disposed of accordingly.

  
(B.L. KHATRI)  
MEMBER(A)

  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ

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